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Report and Accounts (2005-06) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeeth, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:

- (a) Annual Report and Accounts of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeeth, New Delhi, for the year 2005-2006, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Vidyapeeth.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. *See* No. L.T. 6141/07].

MR. DEPUTY CHAIRMAN. Now, we will take up the National Institutes of Technology Bill, 2006. Shrimati D. Purandeswari. ... (Interruptions)...

GOVERNMENT BILL

The National Institute of Technology Bill, 2006

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Mr. Deputy Chairman, Sir, I beg to move:

"That the Bill to declare certain institutions of technology to be institutions of national importance and to provide for certain matters connected with such institutions, be taken into consideration." ... (Interruptions)...

Sir, if there be any views and suggestions to improve the legislation, we will consider the same as and when required.

The question was put and the motion was adopted.

...(Interruptions)...

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 5 were added to the Bill.

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...(Interruptions)...

CLAUSES 6

Power of I nstitutes

MR DEPUTY CHAIRMAN: There is one amendment (No. 4) by the Minister

SHRIMATI D. PURANDESWARI: Sir, I beg to move:

"That at page 3, after line 36, the following be *inserted* namely":----

"(ma) to undertake consultancy in the areas or disciplines relating to the "institute";"

> The question was put and the motion was adopted. Clause 6, as amended, was added to the Bill. Clauses 7 and 8 were added to the Bill. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: There is one amendment (No. 5) by the

Minister.

SHRIMATI D. PURANDESWARI: Sir, I beg to move:

5. That at page 4, line 9, *after the* words "such directions", the words "within reasonable time" be *inserted*

The question was put and the motion was adopted.

Clause 9, as amended, was added to the Bill.

Clause 10 was added to the Bill.

...(Interruptions)...

Clause 11-Board of Governors

MR. DEPUTY CHAIRMAN: There is one amendment (No. 6) by the Minister.

SHRIMATI D. PURANDESWARI: Sir, I beg to move:

6. That at page 4, line 27, *for* the words "two professors", the words "one professor and one assistant professor or a lecturer be *substituted*.

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The question was put and the motion was adopted.

Clause 11, as amended, was added to the Bill.

...(Interruptions)...

Clause 12

Term of office of, vacancies among, and allowances payable to, Members of Board.

MR. DEPUTY CHAIRMAN: There are two amendments (Nos. 7 and 8) by the Minister.

SHRIMATI D. PURANDESWARI: Sir, I beg to move:

"That at page 4, line 34, for the figure and words "1 st day of January of the year in which he is nominated", the words "date of his nomination" be *substituted.*"

8. That at page 4, lines 39 to 41 be *deleted*.

The question was put and the motion was adopted.

Clause 12, as amended, was added to the Bill.

Clauses 13 was added to the Bill.

...(Interruptions)...

CLAUSE 14

Senate

MR. DEPUTY CHAIRMAN: There is one amendment (No. 9) by the Minister. Please go back to your seats. ...(Interruptions)... Please go back to your seats. ...(Interruptions)...

SHRIMATI D. PURANDESWARI: Sir, I beg to move:

9'. That at page 5, line 25, after the word "persons", the words "one of whom shall be a woman" be *inserted*.

The question was put and the motion was adopted.

Clause 14, as amended, was added to the Bill.

Clauses 15 and 16 were added to the Bill.

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...(Interruptions)...

CLAUSE 17

Director and Deputy Director

MR. DEPUTY CHAIRMAN: There is one amendment (No. 10) by the Minister.

SHRIMATI D. PURANDESWARI: Sir, I beg to move:

10. That at page 5, for lines 40-41, the following be substituted, namely:---

"17. (1) The Director and Deputy Director of an Institute shall be appointed by the Visitor, on such terms and conditions of service and on the recommendations of a Selection Committee constituted by him in such manner, as may be prescribed by the Statutes.

The question was put and the motion was adopted.

Clause 17, as amended, was added to the Bill.

Clauses 18 to 32 were added to the Bill.

...(Intenvptions)...

CLAUSE 33

Chairman of Council

MR. DEPUTY CHAIRMAN: In clause 33, there is one amendment (No. 11) by the Minister.

SHRIMATI D. PURANDESWARI: Sir, I beg to move:

11. That at page 10, line 8, for the words "Council shall", the words "Council shall meet once in every year and" be *substituted*.

The question was put and the motion was adopted.

Clause 33, as amended, was added to the Bill.

Clauses 34 to 37 were added to the Bill.

The Schedule was added to the Bill.

...(Interruption)...

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CLAUSE 1

Short Title and commencement

MR. DEPUTY CHAIRMAN: I shall now take up dause 1 for consideration. There is one amendment (No. 3) by the Minister.

SHRIMATI D. PURANDESWARI: Sir, I move:---

3. That at page 1, line 5, for the figure "2006" the figure "2007" be substituted.

The question was put and the motion was adopted.

Clause 1, as amended, was added to the Bill.

ENACTING FORMULA

MR. DEPUTY CHAIRMAN: I shall now take up the Enacting Formula for consideration. There is one amendment (No. 2) by the Minister.

SHRIMATI D. PURANDESWARI: Sir, I move:---

That at page 1, line 1, for the words "Fifty-seventh" the words "Fifty-eighth" be *substituted*.

The question was put and the motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

LONGTITLE

MR. DEPUTY CHAIRMAN: I shall now take up the Long Title for consideration. There is one amendment (No. 1) by the Minister.

SHRIMATI D. PURANDESWARI: Sir, I move:---

That at page 1, for the long title following be substituted, namely;---

"Α

Bill

To declare certain institutions of technology to be Institutions of national importance and to provide for instructions and research in branches of engineering, technology, management, education, sciences and arts and

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for the advancement of learning and dissemination of knowledge in such branches and for certain other matters connected with such institutions."

The question was put and the motion was adopted.

The Long Title, as amended, was added to the Bill.

SHRIMATI D. PURANDESWARI: Sir, I move:--

"That the Bill, as amended, be passed."

The question was put and the motion was adopted.

STATEMENTS BY MINISTRY

- (I) Tenth plan achievements of the ministry of rural development
- (ii) Status of implementation of the components of bharat nirman relating to ministry of rural development

(iii) Status of implementation of recommendations contained in the eighteenth report of the department-related parliamentary standing committee on rural development

ग्रमीण विकास मंत्री (श्री रघुवंश प्रसाद सिंह)ः महोदय, मैं निम्नलिखित के संबंध में अपना वक्तव्य सभा पटल पर रखता हूं:-

- ग्रामीण विकास मंत्रालय की दसवीं योजना संबंधी उपलब्धियां;
- ॥. ग्रामीण विकास मंत्रालय से संबंधित भारत निर्माण के घटन्कों के कार्यान्वयन की स्थिति;

॥. विभाग — संबंधित ग्रामीण विकास संबंधी संसदीय स्थायी समिति के अठारहवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वय्न की स्थिति।

MR. DEPUTY CHAIRMAN: Now Special Mentions.

SPECIAL MENTIONS

Demand to expedite the president's assent to the Gujarat control of organized crime Bill, 2003

SHRI SURENDRA MOTILAL PATEL (Gujarat): Gujarat has been experiencing organized criminal activities fora number of years, especially in view of its border with Pakistan and proximity to Mumbai. The criminals